

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 352/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 15th December, 2024

In the matter of

Petition under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the transmission licence to Bhadla-III Power Transmission Limited.

And

In the matter of

Bhadla-III Power Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi- 110016

Address for correspondence: C/o ED (TBCB),
Power Grid Corporation of India Limited, Saudamini, Plot No.2,
Sector -29, Gurgaon 122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector -29,
Gurgaon 122001, Haryana.

2. REC Power Development and Consultancy Limited,

D Block, Plot No. I – 4, Sector–29,
Gurugram – 122001, Haryana.

3. Frugal Energy Private Limited,

D59, Sector 63, Noida, Uttar Pradesh.

4. Bhadla Three SKP Green Ventures Private Limited,

First floor, B2/18, Gandhi Path,
Chitrakoot scheme Vaishali Nagar,

Jaipur, Rajasthan.

5. Seven Renewable Power Private Limited,
S2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus, Karnataka.

6. ReNew Solar (Shakti Six) Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6, Sector 43,
Gurgaon- 122009. Haryana.

7. Abu Renewables India Private Limited,
14th Floor, Tower B, Vatika Towers, Suncity
Sector-54, Gurgaon, Haryana.

8. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite,
Transport Nagar, Industrial Area Phase - I,
Chandigarh.

9. BSES Rajdhani Power Limited,
AVP (PMG), PMG Office, 2nd Floor B-Block,
Nehru Place, New Delhi-110019.

10. BSES Yamuna Power Limited,
Asstt. Vice President (PMG), Shakti Kiran Building,
Second Floor, Karkardooma, New Delhi-110032.

11. New Delhi Municipal Council,
AAO (Commercial), 19th Floor,
NDMC, Palika Kendra, Sansad Marg,
New Delhi-110001.

12. Tata Power Delhi Distribution Limited,
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station,
Opp. PP Jewellers, Netaji Shubhash Place,
Pitampura, New Delhi-110034.

13. Himachal Pradesh State Electricity Board,
PR&ALDC, HPSEB Limited,
132 KV S/S Tutu, Shimla-171011 (H.P).

14. Haryana Power Purchase Centre,
Shakti Bhawan, Energy Exchange,
Panchkula, Haryana.

15. Power Development Department,
Jammu Jammu SLDC Buliding, Ist Floor, Gladni,

Power House Narwal, Jammu, J&K.

16. Punjab State Power Corporation Limited,
Shed No. T-1A, Thermal Designs,
Patiala-147001 (Punjab).

17. HVDC Dadri, POWERGRID,
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.

18. HVDC Rihand, POWERGRID,
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.

19. Ajmer Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).

20. Jodhpur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).

21. Jaipur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan).

22. North Central Railway,
DRM Office, Nawab Yusuf Road
Allahabad-211011.

23. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun-248001.

24. Uttar Pradesh Power Corporation Limited,
Fund Management,
Shakti Bhawan, 14 Ashok Marg,
Lucknow (U.P).

25. AD Hydro Power Limited,
Bhilwara Towers, A-12, Sector-1,
Noida-201301.

26. GMR Kamalanga Energy Limited,
25/1 Skip House, 25/1 Skip House,

Museum Road, Bangalore - 560025,

27. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate, Phase –III,
New Delhi-110020.

28. HVDC Agra, POWERGRID,
B-9, Qutub Institutional Area,
New Delhi.

29. HVDC Balia, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

30. HVDC Bhiwadi, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

31. HVDC Kurukshetra, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

32. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division,
Central Delhi.

33. Noida Power Company Limited,
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.

34. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratgan Lucknow–226001.

Parties present:

Shri Aditya Mahesh, BPTL
Shri Akshayvat Kislav, CTUIL
Shri Ranjeet Rajput, CTUIL

ORDER

The Petitioner, Bhadla-III Power Transmission Limited (hereinafter referred to as the “Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the

Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the “Additional Transmission system for evacuation of power from Bhadla-III PS as part of Rajasthan REZ Phase-III scheme (20 GW)” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

SI. No.	Name of the Transmission Element	Scheduled COD in months from the Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation of 2x500 MVA (4th and 5th), 400/220 kV ICTs at Bhadla-III PS <ul style="list-style-type: none"> • 500 MVA 400/220 kV ICTs at Bhadla-III PS- 2 nos • 400 kV ICT bays-2 nos. • 220 kV ICT bays- 2 nos. 	18 months from date of SPV transfer	66.65%	Elements (S.No.1,2 and 3) of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	Augmentation of 1x1500 MVA, 765/400 kV (3rd) ICT at Bhadla-III PS* <ul style="list-style-type: none"> • 1500 MVA 765/400 kV ICTs at Bhadla-III PS – 1 No. • 765 kV ICT bays-1 no. • 400 kV ICT bays- 1 no. 			
3.	220 kV bus sectionalizer (1 set) along with 220 kV BC bay (1 no.) and 220 kV TBC bay (1 No.) at Bhadla-III PS <ul style="list-style-type: none"> • 220 kV Sectionalizer bay: 1 set • 220 kV BC bay (1 No.) and 220 kV TBC bay (1 No.) 			
4.	Augmentation of 1x1500 MVA, 765/400 kV (4th) ICT at Bhadla-III PS <ul style="list-style-type: none"> • 1500 MVA 765/400 kV ICTs at Bhadla-III PS – 1 No. • 765 kV ICT bays-1 no. • 400 kV ICT bays- 1 no. 	30.12.2025	33.35%	NA

**efforts may be made to commission the 765/400 kV ICT (3rd ICT in S.No.2) by Jun’25.*

2. Based on the competitive bidding carried out by the REC Power Development & Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 661.52 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 25.11.2024, *prima facie* proposed to grant a transmission licence to the Petitioner.

The relevant extracts of the order dated 25.11.2024 are extracted as under:

“21. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations, for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **4.12.2024.**”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi) on 28.11.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 10.12.2024

5. The matter was called out for the hearing on 10.12.2024. During the course of the hearing, the representative of the Petitioner submitted that no objection had been

received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to grant the transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

7. In our order dated 25.11.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.9.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘Bhadla-III Power Transmission Limited,’ to establish the Inter-State transmission system for “Additional Transmission system for evacuation of power from Bhadla-III PS as part of Rajasthan REZ Phase-III scheme (20 GW)” on a Build, Own, Operate and Transfer basis as per the details

given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent

enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity

Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action

in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 8.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA, including Articles 16.4, 5.1.1., and 5.4.

12. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

13. Petition No. 352/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V)
Member

sd/-
(Jishnu Barua)
Chairperson